

THE HIGH COURT OF KERALA

Kochi - 682 031
Date - 31.03.2018

A2-78709/2014

OFFICIAL MEMORANDUM

Sub : High Court Establishment - amendment to Kerala High Court
Service Rules, 2007 - reg

Ref : Rule 39 of the Kerala High Court Service Rules, 2007.

It is proposed to make the following amendment to the Kerala
High Court Service Rules, 2007, namely :

In the said Rules

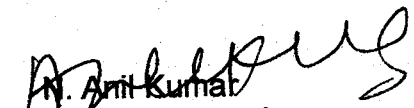
the following shall be inserted as Clause (v) to Rule 20(2)(d)

**"as between the aforesaid categories, appointment shall be
on the basis of length of regular service in the High Court."**

The above amendment will have prospective effect only.

The members of the High Court Service who desire to file
representations, if any, to the amendment proposed, shall submit it to the 'A'
Section, High Court, on or before 06.04.2018.

(By Order)


N. Anil Kumar
Registrar General
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To

The Joint Registrars, High Court
The Deputy Registrars, High Court
The Protocol Officer and the Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court.
The Finance Officer, High Court.
The Assistant Registrars and the Chief Librarian, High Court.
The Court Officer to the Chief Justice, High Court
The Personal Assistant and the Additional Personal Assistant
to the Chief Justice, High Court.
All Section Heads, High Court.
The Civil Sergeant, High Court.

They shall
bring the
matter to
the notice
of all
members
working
under their
control.

P. T. O.

The Confidential Assistants to the Registrars, High Court

The IT Section, High Court (for uploading in the website)

The Administrative Records Section, High Court

The Notice Board, High Court.

The file.